

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
RAJYA SABHA
UNSTARRED QUESTION NO. 1164
TO BE ANSWERED ON 13th February, 2023

FACILITY FOR MARTYRED SOLDIERS

1164 SHRI IRANNA KADADI:

Will the Minister of Defence be pleased to state:

- (a) whether Government has made any provision to provide free education, health and other facilities to the children of martyred soldiers;
- (b) if so, the details thereof;
- (c) whether any mechanism exists to ensure uniform and adequate financial assistance to the family/dependents of martyred soldiers; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) & (b): Yes, Sir. The Government has made various provisions to provide concession in education, health and other facilities to the children of martyred soldiers.

Children Education Grant: Following educational concession is being given to officers/Personnel Below Officer Rank missing/disabled/killed in action:

- (i) Tuition Fees: Full reimbursement of tuition fee (Capitation fee and caution money not included) levied by the educational institutions concerned (including charges levied for the school bus maintained by the school or actual fares paid for railway pass for students or bus fare certified by the Head of Institutes).
- (ii) Hostel Charges: Full reimbursement of Hostel charges for those studying in boarding schools and colleges.
- (iii) Cost of books/stationary: Rs. 2,000/- (Rupees two thousand only) per annum or the amount claimed by the student, whichever is less.
- (iv) Cost of Uniform where this is compulsory: Rs. 2,000/- (Rupees two thousand only) or the amount claimed by the student, whichever is less.
- (v) Clothing: Rs. 7,00/- (Rupees seven hundred only) per annum per student or the amount claimed by the student, whichever is less.

Free Health Scheme: ECHS (Ex- Servicemen Contributory Health Scheme) provides cashless health care to war-widows/war disabled defence personnel and their NoKs. War Widows are not required to pay the membership fee.

Other facilities:

Allotment of SAFAL Outlets: SAFAL outlets, a subsidiary of Mother Dairy Private Limited comprising of Fruit & Vegetable Shops are provided to Widows/ Dependents of service personnel who passed away in service/Ex-Servicemen. The same is only applicable in Delhi & NCR Region.

Issue of DGR Eligibility Certificate for allotment of Oil Product Agencies advertised under 8% Reserved Quota: The Ministry of Petroleum & Natural Gas has reserved 8% quota for allotment of LPG Distributorship and Petrol/Diesel Retail Outlets for Defence personnel which also include Widows/dependents of members of Armed Forces who died in war or in harness due to attributable or aggravated causes to Military Service. The eligibility certificate, certifying an individual's eligibility to apply for the above distributorship, is issued by the office of DGR to eligible persons. The final selection/ allotment is done by the concerned Oil Company as per their policy in vogue on the subject issue.

Reservation in CPSEs and Banks: As per Ministry of Finance, Bureau of Public Enterprises OM No. 6/55/79-BPE(GM-I) dated 13 March 1980, 14.5% vacancies in Group 'C' and 24.5% vacancies in Group 'D' jobs are reserved for Ex-Servicemen including 4.5% for disabled ESM & dependent of Service personnel killed in action in Central Public Sector Enterprises(CPSEs). Also Ministry of Finance, Department of Economic Affairs (Banking Division) vide OM No. F/2/11/79-SCT(B) dated 09.06.1980, 14.5% vacancies in Group 'C' and 24.5% vacancies in Group 'D' jobs are reserved for Ex-Servicemen including 4.5% for disabled ESM & dependent of Service personnel killed in action in Public Sector banks.

(c) &(d): Yes, Sir. The financial assistance is provided to family/dependents of martyred soldiers. Details are at Annexure.

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) & (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 1164 FOR ANSWER ON 13.02.2023 REGARDING "FACILITY FOR MARTYRED SOLDIERS".

INDIAN ARMY

ENTITLEMENTSHEET: NEXT OF KIN				
Sl. No.	Entitlements	Entitled Amount		
		Officers	Junior Commissioned Officers(JCOs)	Other Ranks(OR)
1.	Ex-Gratia central Government	Rs. 25 to 45 lacs	Rs. 25 to 45 lacs	Rs. 25 to 45 lacs
2.	AGI Maturity	As per contribution		
3.	Pension	Liberalized/Special Family Pension 100%/60% of last RE (Basic Pay +MSP)		
4.	DCRG	Based on length of service (Max 20lac)		
5.	FSA(Including leave encashment & DSOP/AFPP Fund)	As applicable		
6.	Ex-Gratia(Army Central Welfare Fund-ACWF)	Rs. 8,00,000	Rs. 8,00,000	Rs. 8,00,000
7.	Ex-Gratia(Domicile State Government)	As applicable		

ASSISTANCE BEING PROVIDED BY DTE OF INDIAN ARMY VETERANS (DIAV) NoK(BC Fatal)			
Sl. No.	Category	Amount	Remarks
(a)	Financial Grants		
	Ex-Gratia out of Army Central Welfare Fund(K) is provided to NoK of BC(Fatal)	Rs. 8,00,000	1 st Tranche – Rs.1,00,000 (on occurrence of casualty) 2 nd Tranche – Rs.7,00,000 (On Receipt of final documents)
(b)	Welfare Schemes		
	(i) Daughter's marriage/orphan son's Marriage remarriage of widow	Rs. 1,00,000	
	(ii) Education Scholarship to Children (aa) Upto graduation	Education scholarship covering the entire expenditure upto graduation through CW-3	
	(ab) Post Graduation	Rs. 25,000 per year(max)	
	(ac) Professional Courses	Rs. 50,000 per year(max)	
	(iii) One Time Computer Grant for wards & widows (pursuing graduation & above)	Rs. 35,000	

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	(iv) Higher Education of Widow		
	(aa) Graduation	Rs. 20,000	per year(max)
	(ab) Post Graduation	Rs. 25,000	per year(max)
	(ac) Professional Courses	Rs. 50,000	per year(max)

INDIAN NAVY

Pensionary benefits (LFP/SFP/OFP, Ex-Gratia, DCRG/Gratuity) as per entitlement are paid to NOKs of the Naval Personnel. Financial assistance in terms of benefits like ex-gratia is provided under various categories to widows & dependents of deceased soldiers as per pension regulation promulgated by the Government. Family pension and gratuity to families and dependents is based on the last pay drawn and last rank held by the deceased soldiers at the time of his death whilst Ex-gratia amount is given to the NoK of a soldier killed in action or in course of duty irrespective of rank and qualifying service, based on circumstances of death. Ex-Gratia compensation are given in the range of Rs.25-45 lakhs.

INDIAN AIR FORCE

An institutional mechanism by way of Standard Operating Procedure(SOP) for timely dispensing of pension and other Non-Effective(NE) benefit to NoK/dependents has been put in place in IAF. However, the following Pensionary benefits are being provided to the Next of Kin (NoK) of the Air Warriors killed in action as per the Government Policy:-

- (i) Liberalized Family Pension (LFP). Liberalized Family Pension (LPF) is being granted to Next of Kin of the Air Warriors killed in Action. It is granted in case of death of an Armed Forces Personnel due to acts of Violence/attack by terrorist, anti-social elements, enemy action in international war, action during deployment with a peace keeping mission abroad, border skirmishes etc. It is granted @ 100% of reckonable emolument + admissible Dearness Relief applicable from time to time. It continues seven years after re-marriage of the widow.
- (ii) Death cum Retirement Gratuity(DCRG). It is payable to the widow/NOK/nominated family member of the deceased officer/Airmen/NCs(E) who die in harness as per the length of qualifying service.
- (iii) Ex-Gratia Payment: Ex-gratia Lump Sum Compensation given as per the following details:-

Sl.No.	Circumstances	Rates(in Rs.)
(aa)	Death occurring due to accident in course of performance of duties	25 Lakhs
(ab)	Death in the course of performance of duties attributed to acts of violence by terrorists, anti-social elements etc.	25 Lakhs

(ac)	Death occurring in border skirmishes and action against militants, terrorist, extremists, sea pirates.	35 Lakhs
(ad)	Death occurring while on duty in the specified high altitude, inaccessible border posts, on account of natural disasters, extreme weather conditions.	35 Lakhs
(ae)	Death occurring enemy action in war or such war like engagements, which are specifically notified by Ministry of Defence and death occurring during evacuation of Indian National from a war-torn zone in foreign country.	45 Lakhs

THE DETAILS OF WELFARE SCHEMES RUN BY KENDRIYA SANIK BOARD (KSB)

1. Financial assistance/benefits given from Armed Forces Flag Day Fund (AFFDF) under Raksha Mantri Ex-Servicemen Welfare Fund (RMEWF): -

Sl.No.	Grants	Amount
a)	Penury Grant (65 Yrs and above) (Non-Pensioners upto Hav Rank)	Rs. 4,000/-pm (Lifetime)
b)	Education Grant (upto two children) (i) Boys/Girls upto Graduation (ii) Widows for PG (Pensioner/Non Pensioner upto Hav Rank) and upto two children	Rs. 1,000/-pm
c)	Disabled Children Grant (Pensioner/Non-pen upto JCO Rank)	Rs. 3,000/-pm
d)	Daughter's Marriage Grant (upto 02 Daughters) (Pensioner/Non-Pen upto Hav Rank) Widow Re-Marriage Grant (Pensioner/Non-Pen upto Hav Rank) *If married solemnly on or after 21 st April, 2016.	Rs. 50,000/-*
e)	Medical Treatment Grant (Non-pensioner upto Hav Rank)	Rs. 30,000/- (Max)
f)	Orphan Grant (Pensioner/Non-pen All Ranks) • Daughters of ex-servicemen till she is married. • One Son of ex-servicemen upto 21 years of age.	Rs. 3,000/-PM
g)	Vocational Trg Grant For Widows (Pensioner/Non-Pen upto Hav Rank)	Rs. 20,000/- (One Time)

2. Serious diseases Grant from AFFD Fund to Non Pensioners ESM of all Ranks :-

a)	Serious Diseases as listed below: -Angioplasty, Angiography, CABG, Open Heart Surgery, Valve Replacement, Pacemaker Implant, Renal Implant, Prostate Surgery, Joint Replacement and Cerebral Stoke. Other Diseases: Where more than Rs. 1.00 Lakh has been spent on treatment.	75% and 90% of total expenditure to Officer and Personnel Below Officer Rank (PBOR) respectively Upto Rs.1.25 Lac (max)
b)	Dialysis and Cancer treatment	75% and 90% of total expenditure to Officer and PBOR respectively Upto a max of Rs. 75,000/- per FY only.

3. Modified Scooter Grant. Rs. one lakh provided to those ESM, who are disabled after service with a disability of 50% or more and who are not covered under the scheme of AG's Branch of IHQ (Army, Navy & Air Force).
4. Subsidy on Home Loan. KSB Reimburses 50% of interest by way of subsidy on home loan from Bank/public sector institutions for construction of house to war bereaved, war disabled and attributable peace time casualties. Rs. 1,00,000/- (Max)
5. Prime Minister's Scholarship Scheme: Total 5500 scholarship are provided to eligible wards based on merit for the entire duration of the courses. The rates of Scholarship are as follows: -
 - (a) Rs.2500/-per month for boys.
 - (b) Rs.3000/-per month for girls.
6. Financial support to institutions involved in rehabilitation of ESM:-

Sl. No.	Organisation	Quantum of Aid/Grant
(a)	Paraplegic Rehabilitation Centers (i) Kirkee (ii) Mohali	Establishment grant(per annum) (i) Rs. 1.20 Cr (wef April, 2016) (ii) Rs. 10,00,000/- (wef April, 2015) <div style="display: inline-block; vertical-align: middle; margin-left: 10px;"> } } } </div> Rs.30,000/- Per annum per inmate

(b)	All India Gorkha Ex-servicemen welfare association, Dehradun	Rs.12,00,000/- per annum
(c)	Cheshire Homes (i)Lucknow, Delhi & Dehradun	Rs. 15,000/-per annum per inmate
(d)	War Memorial Hostels. There are 36 WMHs which provide shelter to the children of War Widows/Ward is abled, attributable and non Attributable cases.	Rs. 1350/-per month

7. Reservation of seats in Medical/Dental Colleges for wards of Defence Personnel as Government of India Nominee. A total of 42 MBBS seats and 3 seats in BDS courses are allotted by Ministry of Health & Family Welfare to KSB for wards of Defence personnel as a Government of Indian ominee. Priority is given to wards of personnel killed in action.
8. Rail Travel Concession Identity Cards. KSB Sectt issues rail travel concession identity cards to war widows.
